

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A./62/2174/2021

This the 12th day of April, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Abdul Aziz, aged 49 years, S/O Haji Din Mohammad, R/o Village Padam, Tehsil Zanskar, Kargil

.....Applicant
(Advocate: Ms. Rehana Fayaz)

Versus

1. State of Jammu and Kashmir through Commissioner/ Secretary to Government PHE/I&FC Department Civil. Secretariat, Srinagar/Jammu.
2. Superintending Engineer, Hydraulic Circle, Budgam.
3. Executive Engineer, PHE Division, Budgam.
4. Superintendent of Police, Kargil.

.....Respondents
(Advocate:- Mr. Amit Gupta, ld. A.A.G.)

O R D E R [O R A L]

Hon'ble Mr. Anand Mathur, Member (A):

Through this T.A., the applicant is seeking direction to the Superintendent of Police Kargil to forward the service book of the petitioner to the Superintending Engineer, Hydraulic Circle Budgam, as to enable the respondent Superintending Engineer, Hydraulic Circle Budgam, to record the requisite entries in the service book including Government order no. 393-PW (Hyd) of 2018 dated 07.12.2018 and Government order no. 129-PW(Hyd) of 2019 dated 27.02.2019 whereby the petitioner



had been reinstated into the service of the department within a stipulated period of time.

2. Looking to the arguments of learned counsel for the applicant, the T.A. is disposed of with a direction to the respondents to consider the prayer of the applicant to forward the service book of the petitioner to the Superintending Engineer, Hydraulic Circle Budgam, as to enable the respondent Superintending Engineer, Hydraulic Circle Budgam, to record the requisite entries in the service book including Government order no. 393-PW (Hyd) of 2018 dated 07.12.2018 and Government order no. 129-PW(Hyd) of 2019 dated 27.02.2019 whereby the petitioner had been reinstated into the service of the department in accordance with rules by way of a reasoned and speaking order within a period of three months from the date of receipt of a certified copy of this order.
3. It is made clear that we have not expressed any opinion on merits of the case.
4. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

JNS